

(2001) 09 UK CK 0015

In the Uttarakhand High Court

Case No : Criminal Bail Application No. 800 of 2001

Amba Lai Patel

APPELLANT

Vs

State of Uttaranchal

RESPONDENT

Date of Decision : 06-09-2001

Acts Referred:

Penal Code, 1860 (IPC) — Section 120B, 386

Citation : (2002) 1 UC 65

Hon'ble Judges : Mahesh Chand Jain, J

Bench : Single Bench

Judgement

M.C. Jain, J.—Heard learned Counsel for the applicant and learned A.G. A.

2. It is submitted on behalf of the applicant that he is not named in the F.I.R. As per own case of the prosecution No. extortion took place.

3. Let the applicant Amba Lai Patel S/o Shri Chatur Dass be released on bail in case crime No. 542 of 2001 under Sections 386/120-B, I.P.C.P. S. Maldwani, District Nainital, on his furnishing a personal bond and two sureties in the like amount to the satisfaction of the C.J. M. Nainital.